

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 353/TT/2023

- Subject.** : Petition under Sections 62 and 64 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, for claiming of Yearly Transmission Charges for 9 Nos. of 220 kV lines for FY 2021, owned by KPTCL certified as carrying Inter-State Power by SRPC.
- Date of Hearing** : 31.1.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Karnataka Power Transmission Corporation Limited
- Respondents** : None
- Parties present** : Ms. Garima Jain, Advocate, KPTCL
Ms. Sumana Naganand, Advocate, KPTCL
Shri Tushar Kanti Mohindroo, Advocate, KPTCL
Ms. Nidhi Gupta, Advocate, KPTCL

Record of Proceedings

Karnataka Power Transmission Corporation Limited has filed the present petition for approval of Yearly Transmission Charges (YTC) for the year 2020-21 in respect of the following 9 Nos. of 220 KV lines owned by KPTCL and are certified to be carrying Inter-State Power by SRPC:

Sl. No.	Name of the transmission line
Asset-1	220 kV Sedam – Raichur TPS Line 1
Asset-2	220 kV Sedam – Raichur TPS Line 2
Asset-3	220 kV Sedam- Shahpur Line
Asset-4	220 kV Raichur TPS – Raichur Line 1
Asset-5	220 kV Raichur TPS – Raichur Line 2
Asset-6	220 kV Chikkodi – Belgaum Line 1
Asset-7	220 kV Chikkodi-Belgaum Line 2
Asset-8	220 kV Chikkodi- Ghataprabha Line 1
Asset-9	220 kV Chikkodi – Ghataprabha Line 2



2. In response to the query of the Commission regarding reasons for seeking the transmission tariff for only FY 2020-21 instead of a complete tariff block, the learned counsel for the Petitioner submitted that he would apprise the Commission after consulting the Petitioner.

3. The Commission directed the Petitioner to furnish the following information on an affidavit by 20.2.2024 with an advance copy to the Respondents:

- i) Purpose of construction of these transmission lines.
- ii) Whether the transmission lines covered in the instant petition are used for evacuation and transfer of ISTS power transfer on a regular basis.
- iii) The reasons for claiming tariff for only FY 2020-21.
- iv) The COD of the transmission assets covered in the instant petition.

4. The Commission further directed the Petitioner to implead CTUIL, SRPC, SRLDC, APTRANSCO, APPCC, TSPCC, TSTRANSCO and SRLDC as Respondents to the present petition, issue notice of the petition to the Respondents and file an amended 'Memo of Parties' by 14.2.2024.

5. After the hearing, the Commission directed the Respondents to file their replies by 1.3.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.3.2024.

6. The Commission also directed the parties to comply with the above directions within the aforesaid timelines and observed that no extension of time will be entertained.

7. The matter will be listed on 13.3.2024 for a final hearing.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

